BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 282/2017 in C.P. (I.B) No. 32/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

Name of the Company:

Kuldeep Verma (IRP)

K. S. Oils Ltd.

V/s.

SREI Infrastructure Finance Ltd. & Ors.

Section of the Companies Act:

Section 60(5) of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Sandcep Singhi Mihir Pazikh	Advocate	Petitiones	
2. Rardam Marfatia			
for Smah: R.) 7	11	4.K. Mortalia

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Mihir Parikh with Learned Advocate Mr. K.K. Marfatia present for Applicant (IRP). None present for Respondents in IA 282/2017.

Proof of service of copy of application on Respondents filed.

Learned Counsel appearing for applicant is directed to issue notice along with copy of this application and copy of this Order to State Trading Corporation, Delhi to appear in person or through professional and state objections, if any on this application within one week from the date of service of notice.

Applicant is also required to state whether any claim is filed by the M/s. State Trading Corporation before the RP and if so furnish the details of the same.

Applicant is instructed to submit before Hon'ble Arbitral Tribunal that this Adjudicating Authority has taken cognizance of the question of law under section 60(5) (c) of Insolvency and Bankruptcy Code, 2016 that arises in relation to Insolvency Resolution i.e. relating to interpretation of order of moratorium passed by this Adjudicating Authority under sections 13(1)(a) r/w section 14 of Insolvency and Bankruptcy Code, 2016 in the matter of M/s State Trading Corporation Ltd v.s M/s. K S Oils Ltd.

List the matter on 03.10.2017 for further hearing.

3.9.17

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 21st day of September, 2017.